

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.26887/2026

[Arising out of impugned final judgment and order dated 16-01-2026 in CS(COMM) No. 928/2023 passed by the High Court of Delhi at New Delhi]

SHABU KN ACHARY

Petitioner(s)

VERSUS

DHARAMPAL PREMCHAND LIMITED

Respondent(s)

(IA No. 198065/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 07-08-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) :

Mr. Ankur Chhibber, Sr. Adv.
Mr. Nikunj Arora, Adv.
Mr. Shivam Sachdeva, Adv.
Ms. Aishwarya Sharma, Adv.
Mr. Ashish Pandey, AOR

For Respondent(s) :

Mr. Gagan Gupta, Sr. Adv.
Ms. Prachi Agarwal, Adv.
Mr. Vikas Singh Jangra, AOR
Ms. Medha Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Exemption Application is allowed.
2. Leave granted.
3. The appeal is allowed, in terms of the signed Non-Reportable Order.
4. Pending application(s), if any, shall stand disposed of.

(VISHAL ANAND)
DEPUTY REGISTRAR

(POOJA SHARMA)
COURT MASTER (NSH)

(Signed Non-Reportable Order is placed on the file)